

THE THIRD SCHEDULE

(See Section 55)

Form of Lease or Counterpart

I, $\frac{A, B,}{F, B,}$, son of $\frac{G, D}{H, I,}$, resident of J/E, have $\frac{\text{leased}}{\text{taken on lease}}$ the

The undermentioned land $\frac{\text{to F, G,}}{\text{from A, B,}}$ son of $\frac{H,}{C, D,}$ resident of J/E in mahal K, mauza L.

(here adequately describe the holding and give details mentioned in Section 55), at an annual rent of Rs. (), payable in the following instalments and on the following dates, namely ;

() Rs. on the () day of ()

() Rs. on the () day of ()

() Rs. on the () day of ()

() Rs. on the () day of ()

¹The period of the lease being for () years, that is to say from -----(date) to.....(date)
Dated the () day of (), 19....

Signed
(or marked)

(A, B, landlord)
F, G, tenant)

.....Witness (if marked) M.N.

¹ To be filled up in the case of non-occupancy tenants only, and to be struck out in all other cases.